

IN THE HIGH COURT OF JUDICATURE AT PATNA
Civil Writ Jurisdiction Case No.20575 of 2021

Ramakant Sharma

... .. Petitioner/s

Versus

The State of Bihar & Ors.

... .. Respondent/s

Appearance :

For the Petitioner/s	:	Mr.Ramakant Sharma (In Person)
For the Respondent/s	:	Mr. Lalit Kishore, A.G. Dr. K.N. Singh (ASG) Mr. Kumar Priya Ranjan, CGC Ms. Prakritita Sharma, Advocate Mr. Sri Ram Krishna, Advocate

CORAM: HONOURABLE THE CHIEF JUSTICE
and
HONOURABLE MR. JUSTICE S. KUMAR
ORAL ORDER

(Per: HONOURABLE THE CHIEF JUSTICE)

7 10-05-2022 We have perused the affidavit dated 10.05.2022 filed on behalf of the State. We are happy to record that pursuant to the meeting convened under the chairmanship of the Chief Secretary, the respondent State has now taken action of writing to all the District Judges/District Magistrates for identifying the land for construction of (a) Lawyers' Halls; (b) Toilet Complexes and (c) Digital Computer Rooms. This is in terms of the scheme formulated by the Department of Law and Justice, Government of Bihar, as revised on 19th of August, 2021 (Annexure-R 6/A). We may clarify that the said scheme deals with three components as referred to supra, but, insofar as the



construction of toilets are concerned, the scheme specifically does not deal with the separate toilets for the lawyers and confines to the toilets to be constructed within the court complexes. Also the digital computer room, as referred to in the scheme is, perhaps, in reference to the establishment of infrastructure within the court complexes.

We cannot be unmindful of the fact that lawyers are part and parcel of the justice dispensation/delivery system and, as such, complete infrastructure is necessarily required to be in place for their use. To begin with, such infrastructure be by way of construction of halls, be it adjacent or adjoining to the complexes must be endeavoured.

As such, we direct the officiating In-Charge, Secretary, Law-cum-Legal Remembrances, Department of Law, Government of Bihar to immediately pursue the matter with all the stake-holders and gather information in terms of communication dated 6th of May, 2020 (Annexure-F, page 19 of the supplementary counter affidavit filed by him).

We are informed that one such information for construction of Lawyers' Hall stands received from the Court establishment at Jamui.

As such, in Jamui we direct the State to prepare a



proposal for construction of a lawyers' hall with toilets and digital computer room, to be forwarded to the Central Government for necessary approval and sanction.

Let such an exercise be undertaken within a period of six weeks from today.

On both the issues, the Secretary In-charge, Law shall file his personal affidavit before the next date.

List on 30.06.2022.

(Sanjay Karol, CJ)

(S. Kumar, J)

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